



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 7055 of 2026

Anuj Kumar Tiwari @Gulu

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko

.....Opposite Party(s)

Counsel for Applicant(s)	: Jaikaran
Counsel for Opposite Party(s)	: G.A., Praveen Kumar Pandey, Sachin Verma

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

C.M.A. No.1 of 2026 (Short Term Bail Application)

1. Heard learned counsel for the applicant and learned A.G.A.
2. The applicant- Anuj Kumar Tiwari @ Golu has moved short term bail application to participate in physical test in U.P. Homeguard vacancies, which is fixed on 16.09.2026.
3. Learned counsel for the applicant submits that physical test of applicant in U.P. Homeguard vacancies is scheduled to be held on 16.09.2026 at Sports College, Nevlapur (Kodai Ghat), Joniyakalan, Fatehpur, U.P. at 7:00 A.M. The applicant is in jail since 10.05.2026 in District Jail, Raebareli, therefore, he prays for short term bail to appear in the physical test. Copy of Admit Card has been provided to this Court, which is taken on record.
4. Learned A.G.A. submits the present applicant is involved in Case Crime No.66 of 2026, under Sections 191(3), 115(2), 352, 351(3), 333, 109, 110 of B.N.S, Police Station- Jagatpur, District- Raebareli, but he does not dispute the aforesaid fact.
5. Keeping in view the aforesaid facts and circumstances of the case, this Court finds it appropriate to permit the present applicant to attend the physical test, which is scheduled for 16.09.2026.
6. Accordingly, the applicant shall be released on short-term bail on 16.09.2026 at 4:30 A.M. till 6:00 P.M. in police custody. The applicant shall be released in the custody of two police constables who shall escort him throughout the period of short-term bail.
7. The Superintendent of Police, Raebareli shall release the applicant from

jail on **16.09.2026 at 4:30 A.M.** in the aforesaid police custody. The Superintendent of Police, Raebareli shall ensure that the custody of the applicant is handed over to the Superintendent of Jail, Raebareli on **16.09.2026 by 6:00 P.M.** The aforesaid directions shall be complied with by the concerned authorities in letter and spirit.

8. The Superintendent of Police, Raebareli shall take necessary steps to depute two police personnels with the applicant when he is released from jail and they shall keep a watch on the activities of the applicant during the aforesaid period and the applicant shall be permitted to attend the physical test as mentioned above.

9. The Registry is directed to serve a copy of this order upon the Superintendent of Police, Raebareli as well as the Superintendent of Jail, Raebareli within 24 hours' for compliance.

10. In the aforesaid terms, the application stands **disposed of**.

September 14, 2026

Anand/-

(Rajeev Bharti,J.)